

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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लद्दाख, 04 सितंबर, 2026
LADAKH, FRIDAY, SEPTEMBER, 04, 2026

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

RURAL DEVELOPMENT AND PANCHAYATI RAJ DEPARTMENT

Order No: 54 of RD&PR of 2026
Dated: 03 .09.2026

Subject: Publication of notification of Parkachik and Rangdum Panchayat Halqas issued by Election Commission for UTs.

Apropos to the subject quoted above, the notification of jurisdiction/ area of Parkachik and Rangdum Panchayat Halqas issued by the Election Commission for UTs vide Notification No: 10-1/EC/LDH/2023 dated: 31.08.2026, regarding the creation of afore noted Panchayat Halqas is published for information of general masses of Ladakh.

The notification is enclosed herewith.

Sd/-
Nidhi Malik, IAS,
Administrative Secretary RD&PRI
UT ladakh

File No:M/4288/2026-US (RDPR)

Copy to the:

1. Chief Secretary, UT Ladakh.
2. Secretary, Election Commission for UTs.
3. Director Rural Development & panchayati Raj, UT ladakh.

Election Commission for UTs
(Andaman & Nicobar Island, Lakshadweep, Ladakh,
Dadra & Nagar Haveli and Daman & Diu)
F-Block, M.S. Apartments
K.G. Marg, New Delhi 110 001

Dated:31.08.2026

NOTIFICATION

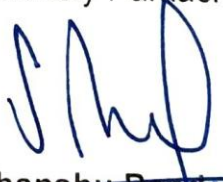
File No. 10-1/EC/LDH/2023 Whereas, consequent upon the creation of 05 (five) new Districts in the Union Territory of Ladakh, Parkachik Panchayat Halqa of Taisuru Block (erstwhile Kargil District), comprising the Revenue Villages of Parkachik and Rangdum was divided into two different Districts, namely Kargil and Zaskar. Consequently, Revenue Village Parkachik now falls under Taisuru Block of District Kargil, while Revenue Village Rangdum falls under Karsha Block of District Zaskar, which are geographically far apart from each other, and

Whereas, upon a proposal received from the Administration of UT of Ladakh, vide Letter No. A/2615/2026-RD&PR SECTION/274-76 dated 20.08.2026 and in pursuance of the powers conferred upon it under Section 2(1)(j) of the Jammu and Kashmir Panchayati Raj Act, 1989, the State Election Commission, Ladakh (Election Authority) had proposed to divide the erstwhile Parkachik Halqa into two (02) separate Panchayat Halqas, namely Parkachik and Rangdum, and

Whereas objections, if any, to the above proposal were invited from all concerned, vide public notice dated 21.08.2026, giving vide publicity through display at relevant Block/local offices, through AIR, Local newspapers/ Channels, social media and State IT portal etc.

Whereas no objection(s) have been received during the prescribed period regarding the creation of the Panchayat Halqas.

Now, in pursuance of the powers conferred upon it under Section 2(1)(j) of the Jammu and Kashmir Panchayati Raj Act, 1989, the State Election Commission, Ladakh (Election Authority) hereby notifies new Panchayat Halqas, namely Parkachik and Rangdum, as per Annexure – A.


(Sudhanshu Pandey)
State Election Commissioner



Copy to

1. The Administrative Secretary (RD&PR), Administration of UT of Ladakh
2. The Director (RD), Administration of UT of Ladakh.
3. The Block Development Officer, Taisuru, with the direction to display the notice in his office as well as in the office of the erstwhile Parkachik Halqa Panchayat for information of general public.
4. The Block Development Officer, Karsha, with the direction to display the notice in his office as well as to bring it to the notice of the general public of Rangdum Revenue Village.


(S K Gupta)
Secretary

Sl. No.	Name of the new Halqa	Jurisdiction/area comprised
1.	Rangdum	Revenue village Rangdum, Tashi Tongtse, Juldoo Villages / Hamlets
2.	Parkachik	Remaining part of the erstwhile Parkachik Halqa

Page 3 of 3



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P T RUDRA
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 GOUD
 Date: 2026.09.04
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